

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2033/2015

GOOD LUCK TRADERS

Petitioner(s)

VERSUS

M/S YASH ASSOCIATES & ORS.

Respondent(s)

(With interim relief and office report)

WITH

SLP(Cr1) No. 2032/2015,

SLP(Cr1) No. 2195/2015,

SLP(Cr1) No. 2129/2015,

SLP(Cr1) No. 2138/2015,

SLP(Cr1) No. 2161/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

Date : 01/12/2016 This petition was called on for hearing today.

For Petitioner(s) Ms. Garima Prashad,Adv.

For Respondent(s) Mr. Karma Dorjee, Adv.
Mr. Anupam Lal Das,Adv.Mr. Chinmoy P. Sharma, Adv.
Mr. Puneet Taneja,Adv.

Mr. D. S. Mahra,Adv.

UPON hearing the counsel the Court made the following
O R D E RSLP(Cr1) No. 2033/2015

Despite last opportunity having been granted, fresh address along with spare copy for service of notice on respondent no. 1 has not been furnished/ filed. As such, process for listing before Hon'ble Judge-in-chambers for further directions along with appropriate office report.

...contd.

SLP(Cr1) No. 2032/2015

Respondent nos. 1 to 4 have already filed counter affidavit.
None appears for respondent no. 5 despite due service.

To be listed along with other tagged matters as and when get ready.

SLP(Cr1) No. 2129/2015

None appears for all the respondents despite due service.

To be listed along with other tagged matters as and when get ready.

SLP(Cr1) No. 2138/2015

Respondent nos. 1 to 4 have already filed counter affidavit.

Despite last opportunity having been granted, respondent no. 5 has not filed counter affidavit. As such further opportunity is declined.

To be listed along with other tagged matters as and when get ready.

SLP(Cr1) No. 2195/2015

Despite last opportunity having been granted, respondent nos. 2 to 4 have not filed counter affidavit. As such further opportunity is declined.

Despite last opportunity having been granted, fresh steps for effecting service of notice on respondent no. 1 have not been taken. As such, process for listing before Hon'ble Judge-in-chambers for further directions.

SLP(Cr1) No. 2161/2015

Respondent no. 1 has already filed counter affidavit.

Await service/ track report in respect of respondent nos. 2 to 6.

List again on 19.01. 2017.

(PAWAN DEV KOTWAL)
Registrar